

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1802/2001

New Delhi, this the 24th day of July, 2001

Hon'ble Shri Govindan S. Tampi, Member (A)  
Hon'ble Shri Shanker Raju, Member (J)

Budh Singh  
S/o Shri Bhadai Singh  
working as Income Tax Inspector (ITI)  
at Buland Shahar (UP)

...Applicant

(By Advocate Shri R.K.Shukla)

V E R S U S

Union of India - through

The Secretary, Ministry of Finance~  
Department of Revenue, North Block  
NEW DELHI.

2. The Director of Administration  
7, Central Board of Direct Taxes  
North Block, New Delhi.
3. The Directorate of Income Tax (Exams)  
E-2, ARA Centre, Jhandewalan Extension  
New Delhi- 110 055.
4. The Chief Commissioner of Income-Tax  
Government of India,  
Kanpur (UP)
5. The Commissioner of Income Tax  
Govt. of India  
Aayakar Bhawan, Bhainsali Ground  
MEERUT (UP).

...respondents

(None present)

O R D E R (ORAL)

By Hon'ble Shri Shankar Raju,

Heard Shri R.K.Shukla, learned counsel for the  
applicant.

2. The applicant who is working as Income Tax Inspector has sought his promotion based on the examination held in June, 1997. The name of the applicant according to the counsel has been wrongly deleted for which he has filed a petition before the Grievance Cell on 20-9-99 received on 6-10-1999. The

claim of the applicant that the OA may be disposed of at the admission stage by issuing a direction to respondent-4 to dispose of the present presentation pending before him.

3. In view of the claim made above, we dispose of this OA at the admission stage by directing respondent-4 to dispose of the representation of the applicant dated 6-10-1999 by passing a reasoned and speaking order. Applicant thereafter is at liberty to approach this Court in accordance with law. A copy of this order may be sent to the respondents.

S. Raju

(SHANKER RAJU)  
MEMBER (J)

GOVINDAN S. TAMPI  
MEMBER (A)

/vikas/